

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A No. 455/94

Dated this the 17th day of June, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.Pennootty,  
Kozhithavayal house,  
P.O. West Hill,  
Kozhikode.

Applicant

(By Advocate Mr.Sri Hari Rao(rep. Shri T.G.Rajendran)

vs.

1. Senior Divisional Personnel Officer,  
Southern Railway,  
Palakkad.
2. Divisional Accounts Officer,  
Southern Railway,  
Palakkad.
3. The General Manager,  
Southern Railway,  
Madras.
4. Union of India,  
(represented by the Secretary)  
Ministry of Railways,  
New Delhi.

.. Respondents

(By Advocate Mrs.Geetha rep. Shri K.V.Sachidanandan)

ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant claiming to be the widow of a former Railway employee Damodaran, Staff No.1575 seeks a declaration that she is entitled to get ex gratia family pension.

2. According to respondents, the aforesaid employee Mr.Damodaran had abandoned the service of Railways and had been removed from service four decades ago. The relationship between applicant and Mr.Damodaran also is not known to the Railways.

3. We see no reason to entertain such dubious claims, that too in a litigation initiated after four decades of the alleged cause of action. Application is dismissed. No costs.

Dated the 17th June, 1994.

*P.V.Venkatakrishnan*  
P.V.VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

*Sankaranair*  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN